

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 168 of 2019**

**IN THE MATTER OF:**

**Jai Kumar Karnani & Ors.**

**...Appellants**

**Vs**

**Karnani Finance Enterprise & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Jayant Mehta, Mr. Ashok Kumar Jain and Mr. Pankaj Jain, Advocates,**

**For Respondents: Mr. Devesh Bhatia, Mr. Ashish Chowdhary, Advocate for Respondent No. 1**

**ORDER**

**03.07.2019**      The appeal is not maintainable. However, we note that the matter is pending since 2016 and therefore, we hope that the matter will be decided by the Tribunal at an early date.

Appeal stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)